

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

C I V I L A P P E A L N O ( s ) . 8 4 4 8 O F 2 0 0 1

K R I S H N A G O P A L K A K A N I

Appellant (s)

V E R S U S

B A N K O F B A R O D A

Respondent(s)

(With office report )

Date: 2 7 / 0 3 / 2 0 0 8 This Appeal was called on for hearing today.

C O R A M :

H O N ' B L E M R . J U S T I C E T A R U N C H A T T E R J E E

H O N ' B L E M R . J U S T I C E H A R J I T S I N G H B E D I

For Appellant(s)

Mr. Tapas Ray, Sr. Adv.

Mr. Punit Jain, Adv.

Mr. Sar at Singhanian, Adv.

Ms. Archan a Tiwari, Adv.

Mr. Ashwani V. Kok m a th, Adv.

Mr. Sushil Ku m a r Jain, Adv.

For Respondent(s)

Mr. P r a m o d B. Agarwal a, Adv.

Ms. P r aveena Gauta m, Adv.

Mr. Nitin K ant Setia, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. Tapas Ray, learned Senior Counsel for the appellant started his arguments at 1 2. 1 0 P.M. and was on his legs till the Court rose for the day, leaving the matter as part- heard. List as part- heard on 1 st April, 2 0 0 8 .

(A.D. Shar m a)  
Court Master

(Phoolan Wati Arora)  
Court Master